NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

C.P. No. 16/271(e), 272/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Vijay Bangia & Ors.

Suvidha Law House Pvt Ltd. Ors.

Section of the Companies Act:

Section 271(1)(e), 272 of the Companies Act,

<u>2013</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

Pratek Triballi PCS

Petitioner Wail Wilhaller

ORDER

Learned PCS Mr. Pratik Tripathi present for Petitioners no. 1 and 2. None present for Respondents.

Proof of service of copy of petition on Respondents filed.

Heard arguments of learned PCS for petitioner.

Petitioner is directed to file copy of petition with the Registrar of Companies, Gwalior, Madhya Pradesh asking the Registrar to state his view to this Tribunal within 60 days from the date of receipt of petition.

Petitioner is directed to inform the date of hearing to the Respondents along with copy of this order and shall file proof of service.

Respondents shall file Reply, if any within three weeks serving a copy in advance to other side.

List the matter on 23.04.2018 for hearing before admission.

MANORAMA KUMARI

MEMBER JUDICIAL Dated this the 14th day of February, 2018. IKKI RAVEENDRA BABU

MEMBER JUDICIAL